

**Central Administrative Tribunal  
Principal Bench, New Delhi**

C.P.No.565/2016 in O.A.No.2778/2016

Friday, this the 3<sup>rd</sup> day of February 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Mr. Nemi Chand Meena  
s/o Mr. M L Meena  
1225-A, Gali No.1  
Bholanath Nagar, Shadpara  
Delhi

(Mr. Rajeev Sharma, Advocate)

..Applicant

Versus

1. Mr. P K Gupta, Commissioner  
North Delhi Municipal Corporation  
Dr. S P Mukherjee Civic Centre, 4<sup>th</sup> Floor  
J L Marg, New Delhi
2. Mr. Punit Goyal, Commissioner  
South Delhi Municipal Corporation  
Dr. S P Mukherjee Civic Centre, 4<sup>th</sup> Floor  
J L Marg, New Delhi

..Respondents

(Mr. R V Sinha, Advocate for Mr. R N Singh, Advocate for respondent No.1  
– Mr. R K Jain for respondent No.2)

**O R D E R (ORAL)**

**Justice Permod Kohli:**

While disposing of O.A. No.2778/2016, this Tribunal passed the following directions on 17.08.2016:-

“6. In this view of the matter, without entering into the merits of the controversy at this stage, we dispose of this OA at the admission stage itself with direction to the respondents to consider the representation of the applicant and decide the same by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order.”

2. Today, Mr. R K Jain, learned counsel for respondent No.2 produced a copy of order dated 02.02.2017 whereby the South Delhi Municipal Corporation has taken a decision on the representation of the applicant.

3. In this view of the matter, directions issued by the Tribunal stand complied with. Proceedings dropped. Suffice it to say that the applicant is at liberty to seek remedial measures if aggrieved by the aforementioned order.

**( K.N. Shrivastava )**  
**Member (A)**

**( Justice Permod Kohli )**  
**Chairman**

**February 3, 2017**  
/sunil/